

Ticketless Travellers Apprehended

2522. SHRI MANIK REDDY : Will the Minister of RAILWAYS be pleased to state :

(a) whether the incidence of ticketless travel on the Indian Railways is on the increase ;

(b) if so, the number of ticketless travellers apprehended during the past six months and the amount of fine realised ;

(c) whether Government have identified the ticketless travel prone areas in the Indian Railways ; and

(d) if so, the details thereof ?

THE MINISTER OF RAILWAYS (SHRI BANSI LAL) : (a) and (b) : No, Sir. However, during the past six months viz. January, 1985 to June, 1985, as many as 23.49 lakh persons were detected travelling without ticket or with improper tickets and a sum of Rs. 4.98 crores realised from them as Railway fare and Penalty.

(c) and (d) : The Divisions on which the ticketless travel is noticed on the high side was listed below :

Railways	'Bad Divisions
1	2
Central	Jhansi
Eastern	Mughalsarai
	Danapur
	Dhanbad
	Howrah
	Sealdah
Northern	Delhi
	Moradabad
	Bikaner

1	2
North Eastern	Lucknow
	Varanasi
North-east Frontier	Alipurduar
	Katihar
	Lumding
	Tinsukhia
Southern	Palghat
	Madras
	Madurai
	Mysore
South Central	Hubli
South Eastern	Bilaspur
	Kharagpur
	Khurda Road
	Nagpur
Western	Rajkot

Money Allocated to Haryana for Irrigation

2523. SHRI BIRINDER SINGH : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the financial assistance that has been allotted to Haryana for Irrigation projects during the current financial year ; and

(b) whether there is any provision for 'Markanda Barrage' on river Markanda ?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) : (a) Financial assistance allocated by the Centre to State Governments is in the steps of block loans and block grants and is not related to any individual project. However, the

agreed outlays for Haryana for major and medium and minor irrigation sectors for 1985-86 are Rs. 120.81 crores and Rs. 2.45 crores respectively.

(b) Information regarding provision made by the Haryana Government to individual projects is not available.

State-Level Corporations of Undertakings for Inland Water Transport

2524. SHRI SANAT KUMAR
MANDAL :
SHRI ZAINAL ABEDIN :

Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the Working Group set up by the Planning Commission on the development of Inland Water Transport during the Seventh Plan has recommended setting up of state-level corporations or undertakings wherever development potential exists ;

(b) if so, the broad outlines of the recommendation and its financial implications ;

(c) whether with a view to creating employment opportunities especially among the weaker section of the society, it has also recommended that financial incentives may be provided for setting up of industries in water front by declaring water front as backward areas and inland water transport should be declared as an Industry for purpose of attracting loans from banks and other financial institutions on soft terms ; and

(d) if so, the reaction of Government on this aspect of development of inland water transport ?

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI) :
(a) Yes, Sir.

(b) The Working Group felt that there should be a united agency in each State where there is potential for development of IWT to develop, maintain and manage the IWT in that State. The Working Group further recommended that such agencies can also take care of collecting and publishing traffic data. No financial implications for setting of such State Level Corporations or Undertakings have, however, been worked out as yet.

(c) Yes, Sir.

(d) The Seventh Five Year Plan is yet to be finalised.

Commercial Exploitation of Railway Land

2525. SHRI M. RAGHUMA REDDY : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railways Reforms Committee have made some recommendations for the commercial exploitation of railway land ;

(b) whether Government propose to let out to farmers railway land on both sides of the railway track for cultivation by way of a consideration to the farmers to guard the railway track ; and

(c) if so, the action taken by Government in this regard ?

THE MINISTER OF RAILWAYS (SHRI BANSI LAL) : (a) Railways Reforms Committee have made recommendations regarding setting up Railway Land Development Authority for exploitation and management of railway lands in metropolitan and major cities for commercial usage and other revenue earning authorities.

(b) No, Sir.

(c) Does not arise.